



2026:AHC:15804

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 223 of 2026

Omprakash And Another

.....Petitioner(s)

Versus

State Of U.P. And 16 Others

.....Respondent(s)

Counsel for Petitioner(s) : Munib Singh Chauhan, Shivkumari Chauhan

Counsel for Respondent(s) : C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed for the following reliefs :-

"(A) Issue a writ, order or direction in the nature of mandamus directing the respondent no.3/D.D.C. Ballia decide the Restoration Application No. 1295 of 2025 dated 16.08.2016 filed against ex-parte order dated 10.08.2016 passed by the Deputy Director of Consolidation, Ballia in Revision No.173/230 of 1982, Bahali and Others versus Jiut, under section 48 (1) of U.P. C.H. Act, tracing out of records of revision within stipulated period as directed by this Hon'ble Court.

(B) Issue a writ, order or direction in the nature of mandamus commanding the respondents not to change the nature of lands in question as well as to maintain the status quo over the lands of Gata No 653, area measuring 1.5300 hectare, Mauza Kothiya, Paragana-Sikanderpur Garvee, District Ballia till the decision of Restoration Application no. 1295 of 2025 pending before the Court of D.D.C. Ballia."

3. It is submitted that restoration application is pending since 16.08.2016, despite the fact that opposite parties in the restoration application have already appeared and the case is ripen for final adjudication.

4. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **five months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026

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